CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 122/MP/2018

Coram:
Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Dr. M.K. Iyer, Member

Date of order: 31st of July, 2018

In the matter of

Petition for seeking declaration that the Petitioner can declare and schedule power on the basis of its actual Auxiliary consumption as per the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 as amended from time to time, for fulfilling its obligations under two different Power Purchase Agreements.

And

In the matter of

Lanco Anpara Power Ltd.
411/9, Riverside Apartments,
New Hyderabad, Lucknow,
Uttar Pradesh- 226007.

.....Petitioner

Vs

1. Northern Regional Load Despatch Centre
   18-A, Shaheed Jeet Singh Sansalwal Marg,
   Katwaria Sarai, New Delhi -110016

2. U.P. State Load Despatch Centre,
   UPSLDC Complex, Vibhuti Khand -II,
   Gomti Nagar,
   Lucknow- 226010.

... Respondents

Corrigendum

It is noticed that certain inadvertent clerical error has occurred in the said order and the same is rectified by this order as under:

“In para 43, 3rd line, ‘5.75%’ shall be substituted and read as ‘6.5%’.”


Sd/-
(Dr. M.K. Iyer)
Member

sd/-
(A.K. Singhal)
Member

sd/-
(P.K. Pujari)
Chairperson